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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 37/10/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

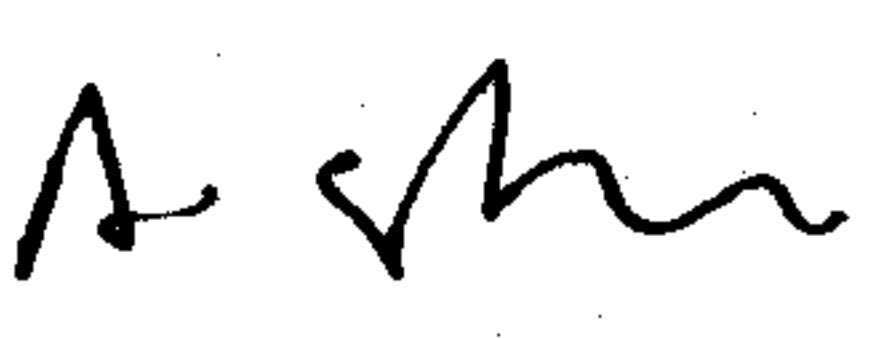

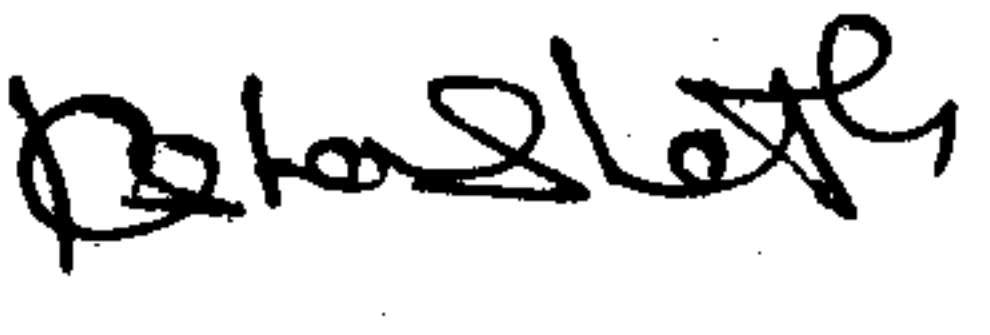

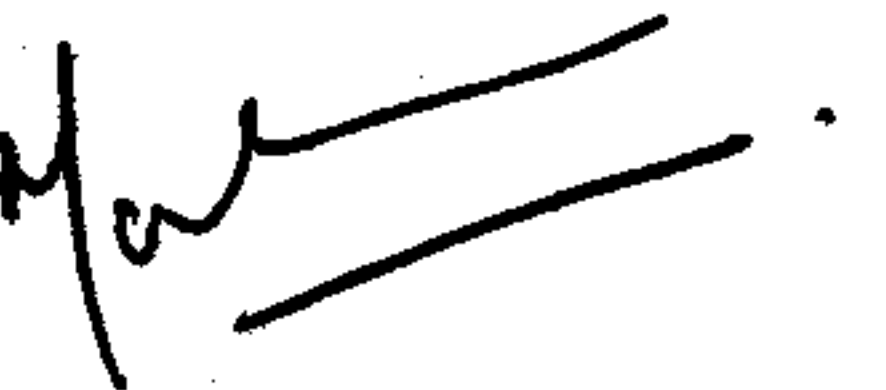
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.08.2017**

Name of the Company: PSL Ltd.

V/s.

Edelweiss Assets Recounstruction Co. Ltd. & Ors.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy  
Code

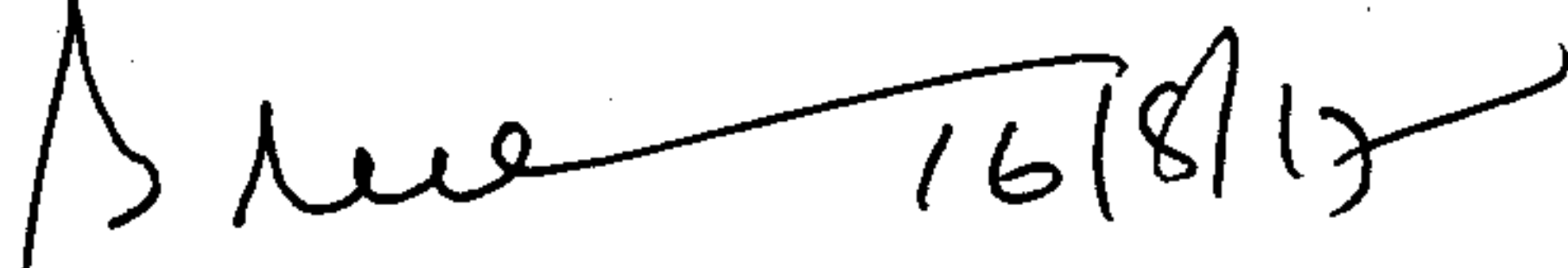
<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ANIP A. GANDHI	ADVOCATE	RES. NO. 1	
2.	SUNIL BHAVSAR REHANA SHETH	ADVOCATE	INTERFERAN BANK RESP. NO. 5.	 
3.	BHADRISH S. RAJU DHROV TULIYA	ADVOCATES	INTERVENOR JUTUN INDIA	
4.	MR. NAVIN PAHWA THAKKAR AND PAHWA ADVOCATES	ADVOCATE	PETITIONER	

**ORDER**

Learned Advocate Mr. Navin Pahwa present for Corporate Debtor/ Applicant.  
Learned Advocate Mr. Anip Gandhi present for Respondent no. 1. Learned  
Advocate Mr. Sunil Bhavsar present for Respondent no. 5. Learned Advocate Mr.  
Bhadrish Raju with Learned Advocate Dhruv Tuliya present for Intervener.

Learned Counsels appearing for both sides represented that stay in force.

List the matter on 30.08.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 16th day of August, 2017.